

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.319/2005
O.A. No.2815/2003



New Delhi this the 10th day of January, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Mahendra Singh Tyagi
S/o Late Shri Suraj Bhan Tyagi,
DOT Staff No.3801,
O/O GM South II, Nehru Place, New Delhi
R/o 1/86, Govind Puram, Ghaziabad- 201 002.

-Applicant

(By Advocate: Shri VPS Tyagi)

Versus

1. Shri Dr. J.S. Sharma
Secretary, Ministry of Communication,
Dept. of Telecom and Chairman (TC)
New Delhi.
2. Shri A. Sinha
DDG (Legal) Deptt. of Telecom,
Sanchar Bhawan, New Delhi.
3. Shri Rajesh Wadhwa,
Chief General Manager/Executive Director,
MTNL, Khurshid Lal Bhawan,
New Delhi.
4. Shri M.M. Sharma,
G.M. (Legal),
MTNL, Khurshid Lal Bhawan,
New Delhi-110 019.

-Respondents

(By Advocate: Shri V.K. Rao)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

In the light of an order passed by the Hon'ble High Court in WP (C)
No.13402/2005 dated 30.8.2005 maintaining status quo on Tribunal's order
dated 7.7.2005, this C.P. is disposed of and notices to the respondents are
discharged with liberty to the parties to revive the same at an appropriate stage.


(Shanker Raju)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)